

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.30/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 25.02.2016 and actually held on 29.02.106 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri Nand Lal, Consultant	Deptt. of IPP
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset Minutes of NC -V Meeting 29/AM16 dated 11.02.2016 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.30/AM-16 dated 25.02.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 30/84-ALC3/2015 **MEETING DATE** : 25.02.2016

Case No.: 10/28/84-ALC3/2015	Party Name: BHARAT SILKS	Meet No/Date: 30/84-ALC3/2015 25.02.2016	Status: Deferred
HQ File :01/84/050/00342/AM16/	RLA File :07/24/040/00034/AM15/	Lic.No/Date:0710104362 22.05.2014	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC Noida on 21.01.2016 for their comments. The application has not traceable by DC(MSME). NC decided to send the application again to DC (MSME) and defer for re-listing on 31.03.2016.			

Case No.: 11/28/84-ALC3/2015	Party Name: BHARAT SILKS	Meet No/Date: 30/84-ALC3/2015 25.02.2016	Status: Deferred
HQ File :01/84/050/00343/AM16/	RLA File :07/21/040/00328/AM15/	Lic.No/Date:0710105735 15.07.2014	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 19.02.2016 to furnish the CAD/CAM and measurement chart of the product. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.03.2016.			



Case No.:12/28/84-ALC3/2015	Party Name:BHARAT SILKS	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
HQ File :01/84/050/00344/AM16/	RLA File :07/24/040/00188/AM15/	Lic.No/Date:0710106623 03.09.2014	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 19.02.2016 to furnish the CAD/CAM and measurement chart of the product. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.03.2016.			

Case No.:13/28/84-ALC3/2015	Party Name:BHARAT SILKS	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
HQ File :01/84/050/00345/AM16/	RLA File :07/24/040/00338/AM15/	Lic.No/Date:0710107369 06.01.2015	Defer Date: 31.03.2016
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 19.02.2016 to furnish the CAD/CAM and measurement chart of the product. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.03.2016.			

Case No.:23/14/84-ALC3/2015	Party Name:WEAR WELL INDIA PVT. LTD.,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
HQ File :01/84/050/00111/AM16/	RLA File :05/24/040/00086/AM16/	Lic.No/Date:0510394431 03.06.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:20/22/84-ALC3/2015	Party Name:NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
HQ File :01/84/050/00216/AM16/	RLA File :05/24/040/00204/AM16/	Lic.No/Date:0510395227 06.08.2015	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and			



noted that the reminder has been issued on 28.12.2015 to Deptt. of C&PC for their comments. NC decided to wait for their comments.
The case stands deferred for re-listing on 31.03.2016.

	Case No.:1/20/84-ALC3/2015	Party Name:POLY LOGIC INTERNATIONAL PVT. LTD,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
7	HQ File :01/84/050/00189/AM16/	RLA File :56/24/040/00022/AM16/	Lic.No/Date:5610004680 14.09.2015	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda and noted that the Hard Copy of the application has now received from RA, Indore and the same has been sent to Deptt. of C&PC for their comments. The case stands deferred for re-listing on 31.03.2016.				

	Case No.:3/20/84-ALC3/2015	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
8	HQ File :01/84/050/00191/AM16/	RLA File :04/24/040/00138/AM16/	Lic.No/Date:0410161026 16.09.2015	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Chennai. A letter has been sent to RA, Chennai on 21.01.2016 but not received so far. Accordingly, Committee decided to remind the RA to furnish the same. The case stands deferred for re-listing on 31.03.2016.				

	Case No.:22/24/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
9	HQ File :01/84/050/00274/AM16/	RLA File :35/24/040/00030/AM16/	Lic.No/Date:3510044802 30.09.2015	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.				

10	Case No.:2/24/84-ALC3/2015	Party Name:THREADS (INDIA) LIMITED	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00254/AM16/	RLA File :06/24/040/00030/AM16/	Lic.No/Date:0610038234 08.10.2015	Defer Date: 31.03.2016



Decision: Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Kanpur. A letter has been sent to RA, Kanpur on 16.02.2016 but not received so far. Accordingly, Committee decided to remind the RA to furnish the same.

The case stands deferred for re-listing on 31.03.2016.

11	Case No.:13/24/84-ALC3/2015	Party Name:FOREMOST INTERNATIONAL PVT. LTD.,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00265/AM16/	RLA File :05/23/040/00295/AM16/	Lic.No/Date:0510395864 08.10.2015	Defer Date: 31.03.2016
<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC (MSME) on 15.12.2015 to the firm. The reply of the firm is not received. NC decided to wait for their reply.</p> <p>The case stands deferred for re-listing on 31.03.2016.</p>				

12	Case No.:15/24/84-ALC3/2015	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00267/AM16/	RLA File :02/24/040/00133/AM16/	Lic.No/Date:0210206219 09.10.2015	Defer Date: 31.03.2016
<p>Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the reply received from the firm on 16.12.2015 address to DC(MSME) and under intimation to this office but the same is not traceable by DC(MSME). The reply was sent again to DC (MSME) on 19.02.2016 as desired by them.</p> <p>NC decided to wait for their comments.</p> <p>The case stands deferred for re-listing on 31.03.2016.</p>				

13	Case No.:8/24/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00260/AM16/	RLA File :35/24/040/00040/AM16/	Lic.No/Date:3510044807 12.10.2015	Defer Date: 31.03.2016
<p>Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments.</p> <p>The case stands deferred for re-listing on 31.03.2016..</p>				

14	Case No.:9/24/84-ALC3/2015	Party Name:CONCEPT CLOTHING	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00261/AM16/	RLA File :05/23/040/00306/AM16/	Lic.No/Date:0510395959 16.10.2015	Defer Date: 31.03.2016
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) to the firm on 16.12.2015. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.03.2016.			

15	Case No.:17/24/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00269/AM16	RLA File :35/24/040/00041/AM16	Lic.No/Date:3510044808 16.10.2015	Defer Date: 31.03.2016
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.			

16	Case No.:7/24/84-ALC3/2015	Party Name:A.M.VINYL PVT.LTD.,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00259/AM16/	RLA File :05/23/040/00300/AM16/	Lic.No/Date:0510395966 19.10.2015	Defer Date: 31.03.2016
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C &PC to the firm on 04.03.2016. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.03.2016.			

17	Case No.:19/28/84-ALC3/2015	Party Name:HIMATSINGKA SEIDE LTD	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00351/AM16/	RLA File :07/24/040/00263/AM16/	Lic.No/Date:0710109005 05.11.2015	Defer Date: 31.03.2016
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.			

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18	Case No.:1/24/84-ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Withdrawn
	HQ File :01/84/050/00253/AM16/	RLA File :30/24/040/00030/AM16/	Lic.No/Date:3010103645 06.11.2015	
Decision: Committee considered the case as per agenda and observed that RA, Ludhiana has informed on 26.02.2016 that the Adv. Authorisation No. 3010103645 dated 06.11.2015 was issued under para 4.12 (a) (vi) of current Hand Book of Procedure. Accordingly, Committee decided to withdrawn the case.				

19	Case No.:7/28/84-ALC3/2015	Party Name:GLOTEX FASHIONS	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00339/AM16/	RLA File :04/24/040/00161/AM16/	Lic.No/Date:0410161317 17.11.2015	Defer Date: 31.03.2016
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the higher wastage requirement of inputs in this case. Accordingly, Committee after deliberations decided to ask the firm to justify the higher wastage of inputs and defer the case for 31.03.2016.				

20	Case No.:18/28/84-ALC3/2015	Party Name:COCONUT PRODUCTS IMPEX,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
	HQ File :01/84/050/00350/AM16/	RLA File :32/24/040/00027/AM16/	Lic.No/Date:3210077742 17.11.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case <u>on Net to Net basis</u> . GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

21	Case No.:38/30/84-ALC3/2015	Party Name:WELSPUN SYNTEX LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
	HQ File :01/84/050/00434/AM16/	RLA File :03/95/040/00306/AM16/	Lic.No/Date:0310800299 18.11.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations				

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in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

22	Case No.: 44/30/84-ALC3/2015	Party Name:PIONEER EMBROIDERIES LTD	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00440/AM16/	RLA File :03/95/040/00531/AM16/	Lic.No/Date:0310800297 18.11.2015	Defer Date: 31.03.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the higher wastage requirement of inputs in this case. Accordingly, Committee after deliberations decided to ask the firm to justify the higher wastage of inputs and defer the case for 31.03.2016.

23	Case No.: 33/30/84-ALC3/2015	Party Name:WELSPUN SYNTEX LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
	HQ File :01/84/050/00429/AM16/	RLA File :03/95/040/00615/AM16/	Lic.No/Date:0310800438 27.11.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

24	Case No.: 23/28/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00355/AM16/	RLA File :05/24/040/00417/AM16/	Lic.No/Date:0510396460 30.11.2015	Defer Date: 31.03.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 19.02.2016 to furnish the sample of the product in this case. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.03.2016.

25	Case No.: 39/30/84-ALC3/2015	Party Name:WELSPUN SYNTEX LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
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HQ File :01/84/050/00435/AM16/	RLA File :03/95/040/00643/AM16/	Lic.No/Date:0310800537 01.12.2015
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:33/28/84-ALC3/2015	Party Name:SURGEINE HEALTHCARE INDIA PVT. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
HQ File 26 :01/84/050/00365/AM16/	RLA File :05/24/040/00422/AM16/	Lic.No/Date:0510396482 02.12.2015	Defer Date: 31.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by C & PC on 22.02.2016 to the firm. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.03.2016.

Case No.:29/28/84-ALC3/2015	Party Name:RICHA & CO	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
HQ File 27 :01/84/050/00361/AM16/	RLA File :05/24/040/00424/AM16/	Lic.No/Date:0510396504 03.12.2015	Defer Date: 31.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.

Case No.:9/28/84-ALC3/2015	Party Name:NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
HQ File 28 :01/84/050/00341/AM16/	RLA File :05/24/040/00407/AM16/	Lic.No/Date:0510396525 04.12.2015	Defer Date: 31.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by C & PC on 22.02.2016 to the firm. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.03.2016.

29 Case No.:49/30/84-ALC3/2015	Party Name:TEXPORT OVERSEAS PVT.LTD,	Meet No/Date:30/84-ALC3/2015	Status: Approved
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		25.02.2016	
HQ File :01/84/050/00445/AM16/	RLA File :07/24/040/00301/AM16/	Lic.No/Date:0710109137 04.12.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

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Case No.:43/28/84-ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved	
HQ File :01/84/050/00375/AM16/	RLA File :05/24/040/00426/AM16/	Lic.No/Date:0510396598 10.12.2015		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U. O No.TL-14024/16/2016-L AND H-DC(MSME)/16 dated 09.01.2016 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made 100% Lilen Dyed Woven Fabric GSM 126+/-10%. (Style No. 456522/456523/459214).	1578 Nos	100% Lilen Printed Woven Fabric GS 125+/-10%	1.97.Sq mtrs./Pc.
2.	Ladies Top made 100% Lilen Dyed Woven Fabric GSM126+/-10%. (Style No. Style No. 470351/2/3, 470860,457978,457286, 457979,459215,456525/6).	13447 Nos	100% Lilen Dyed Woven Fabric GSM126+/-10%	1.55 sq.mtrs/Pc
3.	Ladies Top made 100% Lilen Bleached Woven Fabric GSM 126+/-10%.(Style No. 470351/470352/470353/470860).	4702 Nos	100% Lilen Bleached Woven Fabric GSM 126 +/-10%	1.55 sq.mtrs/Pc
The GSM should match in import & Export. RA concern may take necessary action subject to compliance of other usual conditions.				

31	Case No.:40/30/84-ALC3/2015	Party Name:MACRO INTERNATIONAL CO.	Meet No/Date:30/84-ALC3/2015	Status: Deferred
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		25.02.2016	
HQ File :01/84/050/00436/AM16/	RLA File :03/95/040/00415/AM16/	Lic.No/Date:0310800949 11.12.2015	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the case is pertains to C&PC not DIPP. Accordingly, Committee decided to send the application to C&PC for their comments. The case stands deferred for re-listing on 31.03.2016.			

Case No.:42/30/84-ALC3/2015	Party Name:MACRO INTERNATIONAL CO.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
HQ File :01/84/050/00438/AM16/	RLA File :03/95/040/00620/AM16/	Lic.No/Date:0310800940 11.12.2015	Defer Date: 31.03.2016
32	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the case is pertains to C&PC not DIPP. Accordingly, Committee decided to send the application to C&PC for their comments. The case stands deferred for re-listing on 31.03.2016.		

Case No.:4/28/84-ALC3/2015	Party Name:KERALA DINESH BEEDI WORKERS CENTRAL CO-OP.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
HQ File :01/84/050/00336/AM16/	RLA File :10/24/040/00084/AM16/	Lic.No/Date:1010059341 14.12.2015	Defer Date: 31.03.2016
33	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 19.02.2016 to the firm by this Directorate to furnish the width and CAD of the export product. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.03.2016.		

Case No.:1/26/84-ALC3/2015	Party Name:DUCERE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
HQ File :01/84/050/00313/AM16/	RLA File :09/24/040/00517/AM16/	Lic.No/Date:0910062977 16.12.2015	Defer Date: 31.03.2016
34	Decision: Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Hyderabad. A letter has been sent to RA, Hyderabad on 19.02.2016. The reply is not received so far. Accordingly, Committee decided to wait for their reply.		

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The case stands deferred for re-listing on 31.03.2016.

35	Case No.: 54/28/84-ALC3/2015	Party Name:TIMES FIBREFILL PVT. LTD.,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00386/AM16/	RLA File :02/24/040/00172/AM16/	Lic.No/Date:0210206370 17.12.2015	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.03.2016.				

36	Case No.: 17/30/84-ALC3/2015	Party Name:ECOLINE EXIM PRIVATE LIMITED	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
	HQ File :01/84/050/00413/AM16/	RLA File :02/24/040/00171/AM16/	Lic.No/Date:0210206383 18.12.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 5% on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.				

37	Case No.: 18/30/84-ALC3/2015	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
	HQ File :01/84/050/00414/AM16/	RLA File :02/24/040/00173/AM16/	Lic.No/Date:0210206380 18.12.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing 2% wastage on net content in the export product. RA concern may take necessary action subject to compliance of other usual conditions.				

38	Case No.: 35/30/84-ALC3/2015	Party Name:CIL TEXTILES PRIVATE LIMITED,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00431/AM16/	RLA File :56/24/040/00044/AM16/	Lic.No/Date:5610004779 18.12.2015	Defer Date: 31.03.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.

39	Case No.: 37/30/84-ALC3/2015	Party Name:CIL TEXTILES PRIVATE LIMITED,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00433/AM16/	RLA File :56/24/040/00043/AM16/	Lic.No/Date:5610004778 18.12.2015	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and Deptt. of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.				

40	Case No.: 50/28/84-ALC3/2015	Party Name:RADNIK EXPORTS	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
	HQ File :01/84/050/00382/AM16/	RLA File :05/24/040/00475/AM16/	Lic.No/Date:0510397071 23.12.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

41	Case No.: 51/28/84-ALC3/2015	Party Name:RADNIK EXPORTS	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00383/AM16/	RLA File :05/24/040/00470/AM16/	Lic.No/Date:0510397070 23.12.2015	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.				

42	Case No.: 52/28/84-ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
	HQ File	RLA File	Lic.No/Date:0510397048	

:01/84/050/00384/ AM16	:05/24/040/00443/AM1 6	23.12.2015	
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U. O No.TL-14024/11/2016-L AND H-DC(MSME)/15 dated 09.01.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made 100% Polyester dyed and foiled woven Fabric GSM 84+/-10% (Style No. HA335330MI).	3534 Nos	100% Polyester dyed and foiled woven Fabric GSM 84+/-10%	2.67 Sq mtrs./pc.
2.	Top made 78% viscose 22% Nylon solid dyed wove Fabric GSM 102+/-10% with lining. (Style No. HA331680MI).	3665 Nos	78% viscose 22% Nylon solid dyed woven Fabric GSM 102+/-10%	1.23 sq.mtrs/Pc
3.	70% cotton, 30% Nylon Solid Dyed solid dyed woven Jacquard Fabric GSM 148+/-10% with lining	1207 Nos	70% cotton, 30% Nylon Solid Dyed solid dyed woven Jacquard Fabric GSM 148+/-10%	1.30 sq.mtrs/Pc.

The GSM should match in import & Export.

RA concern may take necessary action subject to compliance of other usual conditions.

43	Case No.:25/30/84-ALC3/2015	Party Name:SURYA TEXTECH,	Meet No/Date:30/84- ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00421/AM16/	RLA File :22/24/040/00058/AM16/	Lic.No/Date:2210015393 23.12.2015	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and Deptt. of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.				

44	Case No.:5/30/84-ALC3/2015	Party Name:RICHA & CO	Meet No/Date:30/84- ALC3/2015 25.02.2016	Status: Approved
	HQ File :01/84/050/00401/AM16/	RLA File :05/24/040/00477/AM16/	Lic.No/Date:0510397090 29.12.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to				



ratify the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

45	Case No.: 26/30/84-ALC3/2015	Party Name:RADNIK EXPORTS	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00422/AM16/	RLA File :05/24/040/00485/AM16/	Lic.No/Date:0510397094 29.12.2015	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.				

46	Case No.: 37/28/84-ALC3/2015	Party Name:AMRITT INDIA ASSOCIATES PRIVATE LIMITED	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00369/AM16/	RLA File :05/23/040/00318/AM16/	Lic.No/Date:0510397145 30.12.2015	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DIPP on 25.01.2016. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.03.2016.				

47	Case No.: 57/28/84-ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00389/AM16/	RLA File :30/24/040/00036/AM16/	Lic.No/Date:3010103687 30.12.2015	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 16.02.2016 to the firm. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.03.2016.				

48	Case No.: 10/30/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
	HQ File :01/84/050/00406/AM16/	RLA File :05/24/040/00480/AM16/	Lic.No/Date:0510397098 30.12.2015	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 11/30/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
HQ File :01/84/050/00407/AM16/	RLA File :05/24/040/00481/AM16/	Lic.No/Date:0510397099 30.12.2015	

49 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.: 24/30/84-ALC3/2015	Party Name:SUPREME NONWOVEN INDUSTRIES PVT LTD	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
HQ File :01/84/050/00420/AM16/	RLA File :03/95/040/00727/AM16/	Lic.No/Date:0310801418 31.12.2015	Defer Date: 31.03.2016

50 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and DIPP for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.

Case No.: 41/30/84-ALC3/2015	Party Name:PRIME FIBRES PRIVATE LIMITED	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
HQ File :01/84/050/00437/AM16/	RLA File :03/95/040/00731/AM16/	Lic.No/Date:0310801416 31.12.2015	Defer Date: 31.03.2016

51 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.

52	Case No.: 45/30/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
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HQ File :01/84/050/00441/A M16/	RLA File :35/24/040/00051/AM 16/	Lic.No/Date:3510044856 31.12.2015	Defer Date:31.03.2016
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Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.

Case No.:27/30/84- ALC3/2015	Party Name:MAYA EXPORTS CORPN	Meet No/Date:30/84- ALC3/2015 25.02.2016	Status: Approved
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HQ File :01/84/050/00423/AM16/	RLA File :05/24/040/00483/AM16/	Lic.No/Date:0510397196 05.01.2016	
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- 53 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:28/30/84- ALC3/2015	Party Name:SHAH EXPORTS PVT. LTD.	Meet No/Date:30/84- ALC3/2015 25.02.2016	Status: Approved
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HQ File :01/84/050/00424/AM16/	RLA File :05/24/040/00495/AM16/	Lic.No/Date:0510397194 05.01.2016	
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- 54 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:30/30/84- ALC3/2015	Party Name:MAYA EXPORTS CORPN	Meet No/Date:30/84- ALC3/2015 25.02.2016	Status: Approved
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HQ File :01/84/050/00426/AM16/	RLA File :05/24/040/00494/AM16/	Lic.No/Date:0510397197 05.01.2016	
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- 55 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.



Case No.:31/30/84-ALC3/2015	Party Name:MAYA EXPORTS CORPN	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
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HQ File :01/84/050/00427/AM16/	RLA File :05/24/040/00482/AM16/	Lic.No/Date:0510397195 05.01.2016
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- 56 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:32/30/84-ALC3/2015	Party Name:M. G. CLOTH PVT. LTD.,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
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HQ File :01/84/050/00428/AM16	RLA File :05/24/040/00492/AM16	Lic.No/Date:0510397198 05.01.2016	Defer Date: 31.03.2016
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57 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.

Case No.:15/28/84-ALC3/2015	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
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HQ File :01/84/050/00347/AM16/	RLA File :04/24/040/00216/AM16/	Lic.No/Date:0410161484 06.01.2016
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- 58 **Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U. O No.7/19/16-TSW dated 12.2.2016 as detailed below:-

S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	COW LEATHER BELTS	139105 Nos	4.	BUCKLE (METAL FITTINGS)	Net to Net (NUMBERS)
	Style Qty(In Nos				
	F64824				

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14528		5.	BEMIS TPU ADHESIVE FILM (ADHESIVE)	12121.88 MTR
F64826		6.	1MM BONDED LEATHER – CHAMAR CHARME(LEATHER BOARD)	4066.080 SQMTR
12326		7.	0.4MM x58INCH COL:LAKE GREEN NON WEVEN LINING W/O ADHESIVE 58”(NON WOVEN LINING METERIAL)	3021.73 SQMTR
F64827		8.	0.6MM x 58INCH COL:LAKE GREEN NON WOVEN LINING W/O ADHESIVE 58”(NON WOVEN LINING MATERIAL)	18.78 YARDS
36567		9.	1.5 MM 3 STRIPE WEBBING – 22MM (WEBBING)	1899.070 YARDS
F64833		10.	LEATHER AUXILIARY (POLISHES/EDGE STAIN)	3592 METERS
1809				
F64837				
5344				
F64840				
11854				
F64842				
7513				
F65185				
8159				
F65186				
8297				
F65243				
6645				
F65245				
2122				
F65265				
390				
64079				
942				
64083				
1846	64085			
1437	64089			
500	64095			
924				
64098				
811				
64099				
1028	64772			
1908	64773			
3173	64889			
2574	64890			
1478	65255			
505	65260			
2183				
65261				
650				
F65525				
3592				
Total				
139105		11.	WATER BASED	1712.0488 KGS

					ADHESIVE (ADHESIVE)		
					12. RESIN NAN PAO BWA-316 CH BAOWEILNG BRAND (ADHESIVE)	227.708 KGS	
					13. RESIN NAN PAO BWA-316CH BAOWEILNG BRAND (ADHESIVE)	438.330 KGS	
					14. AR6450/D (PRIMER)	1234.55 KGS	
					15. 6GM SILICA GEL (PACKING MATERIAL)	Net to net (NUMBERS)	
					16. PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	As Per Packing policy (NUMBERS)	
					17. PACKING GIFT BOX (PACKING MATERIAL)	As Per Packing policy (NUMBERS)	
2.	Cow Leather Belts Combination with PVC Materials	Export quantity		1.	OUTER LINING 12 CM (PRINTED PVC 1.25 MM WITH TOP COATING 600D CANVAS WIDTH- 54")	5571.03 MTRS	
	Style Qty (In Nos.)						
	F64825 29667 F64825 507 F64828 21672 F64839 23968 F65242 12703 64077 1578 64084 1266 64087 2200 64094 650	94861 Nos		2	OUTER LINING (12CM SIG C 1.25MM PEBBLE DENIM PVC- WIDTH-54")	32.09 MTRS	
				3	OUTER LINING (10.6CM SIG C LUXE PEBBLE EMBOSS- TC BLEND PLAIN WEAVE-WIDTH-54")	342.58 MTRS	
				4	BUCKLE (METAL FITTINGS)	Net to Net (NUMBERS)	


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		65264					
		650					
		Total					
		94861					
				5	BEMIS TPU ADHESIVE FILM(ADHESIVE)	8300.57 MTRS	
				6	1MM BONDED LEATHER-CHAMAR CHARME (LEATHER BOARD)	32.70 SQMTR	
				7	1.5MM BONDED LEATHER CHAMAR CHARME (LEATHER BOARD)	5046.39 SQMTR	
				11	LEATHER AUXILIARY (POLISHES / EDGE STAIN)	1033.98 KGS	
				12	WATER BASES ADHESIVE (ADHESIVE)	21.62 KGS	
				13.	RESIN NAN PAO BWA-316CH BAOWEILING BRAND (ADHESIVE)	93.84 KGS	
				14.	AR6450/D (PRIMER)	607.11 KGS	
				15.	6 GM SILICA GEL (PACKING MATERIAL)	Net to Net (NUMBERS)	
				16.	PRINTED POLY BAGS POLYETHYLENE (PACKING MATERIAL)	As per Packing Policy (NUMBERS)	
				17.	PACKING GIFT BOX (PACKING MATERIAL)	As per Packing Policy (NUMBERS)	

RA concern may take necessary action subject to compliance of other usual conditions.

59	Case No.:7/30/84- ALC3/2015	Party Name:GAURAV INTERNATIONAL	Meet No/Date:30/84- ALC3/2015	Status: Approved
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			25.02.2016	
	HQ File :01/84/050/00403/A M16/	RLA File :05/23/040/00414/AM16/	Lic.No/Date:0510397211 06.01.2016	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions				

	Case No.:34/30/84-ALC3/2015	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:30/84- ALC3/2015 25.02.2016	Status: Deferred
60	HQ File :01/84/050/00430/A M16	RLA File :35/24/040/00052/AM16	Lic.No/Date:3510044858 06.01.2016	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.				

	Case No.:19/30/84-ALC3/2015	Party Name:JPM EXPORTS PRIVATE LIMITED	Meet No/Date:30/84- ALC3/2015 25.02.2016	Status: Approved
61	HQ File :01/84/050/00415/AM16/	RLA File :02/24/040/00182/AM16/	Lic.No/Date:0210206423 07.01.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

	Case No.:23/30/84-ALC3/2015	Party Name:AMRIT EXPORTS PVT. LTD.	Meet No/Date:30/84- ALC3/2015 25.02.2016	Status: Deferred
62	HQ File :01/84/050/00419/AM 16/	RLA File :02/24/040/00179/AM16/	Lic.No/Date:0210206430 08.01.2016	Defer Date: 31.03.2016
Decision : The Committee considered the case as per agenda alongwith other relevant				



papers and went through the details submitted in this case and observed that the CAD, CAM and Measurement Chart are required to submit the firm in this case. Accordingly, Committee after deliberations decided to ask the firm to submit the same of the product and defer the case for 31.03.2016.

63	Case No.:22/30/84-ALC3/2015	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00418/AM16/	RLA File :02/24/040/00177/AM16/	Lic.No/Date:0210206437 11.01.2016	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.				

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Case No.:43/30/84-ALC3/2015	Party Name:FIBRE WORLD	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved		
HQ File :01/84/050/00439/AM16/	RLA File :10/24/040/00091/A M16/	Lic.No/Date:1010059366 12.01.2016			
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their U. O No.7/87/2015-TSW dated 24.2.2016 as detailed below:-					
S.No.	Export Product	Export Quantity		Import item	Quantity allowed
1.	PVC Backed Coir Mats/Matting various sizes in	97088 sq. meter	1	Relevant thickness and quality PVC backed coir matting in roll form rolls	1,00,000 sq.meter
RA concern may take necessary action subject to compliance of other usual conditions.					

65	Case No.:3/30/84-ALC3/2015	Party Name:RICHA & CO	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
	HQ File :01/84/050/00399/AM16/	RLA File :05/24/040/00506/AM16/	Lic.No/Date:0510397309 15.01.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to				

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ratify the Advance Authorisation issued in this case as per CAD. .
GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions.

66	Case No.: 20/30/84-ALC3/2015	Party Name:MATRIX CLOTHING PVT. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00416/AM16/	RLA File :05/24/040/00509/AM16/	Lic.No/Date:0510397311 15.01.2016	Defer Date: 31.03.2016
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the higher wastage requirement of inputs in this case. Accordingly, Committee after deliberations decided to ask the firm to justify the higher wastage of inputs alongwith furnish the CAD/CAM remade and defer the case for 31.03.2016.			

67	Case No.: 36/30/84-ALC3/2015	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00432/AM16/	RLA File :56/24/040/00049/AM16/	Lic.No/Date:5610004808 18.01.2016	Defer Date: 31.03.2016
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C &PC for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.			

68	Case No.: 47/30/84-ALC3/2015	Party Name:BRIGHT CHOICE OVERSEAS	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
	HQ File :01/84/050/00443/AM16/	RLA File :03/94/040/00830/AM16/	Lic.No/Date:0310801877 19.01.2016	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details given in this case. Accordingly, committee after deliberations decided to ratify the above said authorisation as per repeat basis of Adv. Authorisaiton No.0310763294 dated 24.12.2013 ratified by NC in its meeting No. 07/16 dated 21.05.2015 (Case No. 81). The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

69	Case No.: 8/30/84-ALC3/2015	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
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HQ File :01/84/050/00404/AM16/	RLA File :05/24/040/00523/AM16/	Lic.No/Date:0510397380 20.01.2016	
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case on CAD basis as applied for by the firm. GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions

Case No.:9/30/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
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HQ File :01/84/050/00405/AM16/	RLA File :05/24/040/00524/AM16/	Lic.No/Date:0510397382 20.01.2016	
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70 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case on CAD basis as applied for by the firm. GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions

Case No.:4/30/84-ALC3/2015	Party Name:RICHA & CO	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
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HQ File :01/84/050/00400/AM16/	RLA File :05/24/040/00527/AM16/	Lic.No/Date:0510397401 21.01.2016	
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71 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as per amendment sheet issued by RA, CLA, New Delhi on 22.02.2016.
GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:29/30/84-ALC3/2015	Party Name:RADNIK EXPORTS	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
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HQ File :01/84/050/00425/AM16/	RLA File :05/24/040/00528/AM16/	Lic.No/Date:0510397396 21.01.2016	
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72 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to

ratify the Advance Authorisation issued in this case on CAD basis as applied for by the firm. GSM should match in import and export.
RA concern may take necessary action subject to compliance of other usual conditions

73	Case No.: 21/30/84-ALC3/2015	Party Name:NOWOTEK TEXTILES PVT. LTD.,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00417/AM16/	RLA File :05/24/040/00501/AM16/	Lic.No/Date:0510397404 22.01.2016	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. of C&PC on 25.02.2016. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 31.03.2016.				

74	Case No.: 46/30/84-ALC3/2015	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00442/AM16/	RLA File :05/24/040/00519/AM16/	Lic.No/Date:0510397406 22.01.2016	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.				

75	Case No.: 6/30/84-ALC3/2015	Party Name:RICHA & CO	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
	HQ File :01/84/050/00402/AM16/	RLA File :05/24/040/00532/AM16/	Lic.No/Date:0510397425 28.01.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case on CAD basis as applied for by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

76	Case No.: 12/30/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
	HQ File	RLA File	Lic.No/Date:0510397426	

:01/84/050/00408/AM16/	:05/24/040/00531/AM16/	28.01.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case on CAD basis as applied for by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:13/30/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
HQ File :01/84/050/00409/AM16/	RLA File :05/24/040/00535/AM16/	Lic.No/Date:0510397427 28.01.2016	
77	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case on CAD basis as applied for by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:15/30/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
HQ File :01/84/050/00411/AM16/	RLA File :05/24/040/00539/AM16/	Lic.No/Date:0510397428 28.01.2016	
78	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case on CAD basis as applied for by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.		

Case No.:16/30/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
HQ File :01/84/050/00412/AM16/	RLA File :05/24/040/00542/AM16/	Lic.No/Date:0510397429 28.01.2016	
79	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case on CAD basis as applied for by the firm. GSM should match in import and export.		



RA concern may take necessary action subject to compliance of other usual conditions.

80	Case No.:14/30/84-ALC3/2015	Party Name:RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
	HQ File :01/84/050/00410/AM16/	RLA File :05/24/040/00544/AM16/	Lic.No/Date:0510397443 29.01.2016	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case on CAD basis as applied for by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.				

81	Case No.:48/30/84-ALC3/2015	Party Name:KUSUMGAR CORPORATES PVT. LTD.	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Approved
	HQ File :01/84/050/00444/AM16/	RLA File :03/94/040/00887/AM16/	Lic.No/Date:0310802258 05.02.2016	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details given in this case. Accordingly, committee after deliberations decided to ratify the above said authorisation as per repeat basis of Adv. Authorisaiton No.0310792616 dated 06.01.2015 ratified by NC in its meeting No. 36/AM15 dated 08.01.2015. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

82	Case No.:1/30/84-ALC3/2015	Party Name:KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00397/AM16/	RLA File :32/24/040/00037/AM16/	Lic.No/Date:3210077817 09.02.2016	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Coimbatore. NC decided to wait for that. The case stands deferred for re-listing on 31.03.2016.				

83	Case No.:2/30/84-ALC3/2015	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:30/84-ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00398/AM	RLA File :30/24/040/00040/AM16	Lic.No/Date:3010103723 11.02.2016	Defer Date: 31.03.2016

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16/

Decision: Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Ludhiana. NC decided to wait for that. The case stands deferred for re-listing on 31.03.2016.

84	Case No.:50/30/84-ALC3/2015	Party Name:RISHI TECHTEX LTD	Meet No/Date:30/84- ALC3/2015 25.02.2016	Status: Deferred
	HQ File :01/84/050/00446/AM16/	RLA File :03/95/040/00772/AM16/	Lic.No/Date:0310802672 17.02.2016	Defer Date: 31.03.2016
Decision: Committee considered the case as per agenda and noted that the Hard Copy of the application has not yet received from RA, Mumbai. NC decided to wait for that. The case stands deferred for re-listing on 31.03.2016.				

Manual Cases

(85)

Case No. 376	M/s. Sumilon Industries Ltd
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/50/327/AM-15 /DES-V
RA. F.No. 52/24/040/00051/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041367 dated 31.12.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 02.07.2015. The Committee also noted that the firm was given PH to appear before NC on 25.02.2016 but the firm was informed on 20.02.2016 due to some prior assignments they would not able to attend on 25.02.2016 and request for another convenient date. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call the firm to appear Personal Hearing on 31.03.2016. The case stands deferred for re-listing on 31.03.2016.	

(86)

Case No. 377	M/s. Sumilon Industries Ltd
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/50/326/AM-15 /DES-V
RA. F.No. 52/24/040/00052/AM15	
Fixation of norms in respect of Advance Authorization No. 5210041368 dated 31.12.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms as their case was rejected by NC on 02.07.2015. The Committee also noted that the firm was given PH to appear before NC on 25.02.2016 but the firm was informed on 20.02.2016 due to some prior assignments they would not able to attend on 25.02.2016 and request for another convenient date. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to call the firm to appear Personal Hearing on 31.03.2016. The case stands deferred for re-listing on 31.03.2016.	

(87)

Case No. 378	M/s. Omega Designs
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NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/50/00185/AM-12 /DES-V
RA. F.No. 05/24/040/00180/AM12	
Fixation of norms in respect of Advance Authorization No. 0510300366 dated 25.08.2011	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 22.12.2015 for re-fixation of norms as their buyer has changed entire product and style no. in this case. The Committee also noted that the firm's reply dated 15.02.2016 was not relevant as desired by NC. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to defer the case for re-listing on 31.03.2016.	
(88)	
Case No. 379	M/s. Royal Touch Fablon (P) Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/319/AM-16 /DES-V
RA. F.No. 02/24/040/00097/AM16	
Fixation of norms in respect of Advance Authorization No. 0210206063 dated 11.08.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 08.01.2016 for change the description of import item Sl. No. 4 from "Synthetic filament yarn (HS Code 54024900)" to "PP Multi Filament Yarn / PP fibrillated Yarn (HSC 54024900/54026930 (HS Code 54024900))" and change the description of import item Sl. No. 5 from "Master batch (organic compound) HS Code 29420090)" to "Polyethylene Master batch (HSC 32049000/32061900/32041190) (HS Code 32049000)" in respect of above said Adv. Authorisation in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the description in import and export items as applied for. All the other terms and conditions and quantity of input outputs will remain unchanged as earlier decided by NC in its meeting No. 12/AM16 dated 25.06.2015, Case No.50/42/87-ALC1/2014. RA concern may take necessary action subject to compliance of other usual conditions.	
(89)	
Case No. 380	M/s. Royal Touch Fablon (P) Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/326/AM-16 /DES-V
RA. F.No. 02/24/040/00115/AM15	
Fixation of norms in respect of Advance Authorization No. 0210204972 dated 12.09.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 08.01.2016 for change the description of import item Sl. No. 4 from "Synthetic filament yarn (HS Code 54024900)" to "PP Multi Filament Yarn / PP fibrillated Yarn (HSC 54024900/54026930 (HS Code 54024900))" and change the description of import item Sl. No. 5 from "Masterbatch (organic compound) HS Code 29420090)" to "Polyethylene Masterbatch (HSC 32049000/32061900/32041190) (HS Code 32049000)" in respect of above said Adv. Authorisation in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the description in import and export items as applied for. All the other terms and conditions and quantity of input outputs will remain unchanged as earlier decided by NC in its meeting No. 12/AM16 dated 25.06.2015, Case No.50/42/87-ALC1/2014. RA concern may take necessary action subject to compliance of other usual conditions.	

(90)

Case No. 381	M/s. Royal Touch Fablon (P) Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/325/AM-16 /DES-V
RA. F.No. 02/24/040/00104/AM16	
Fixation of norms in respect of Advance Authorization No. 0210206073 dated 14.08.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 08.01.2016 for change the description of import item Sl. No. 4 from "Synthetic filament yarn (HS Code 54024900)" to "PP Multi Filament Yarn / PP fibrillated Yarn (HSC 54024900/54026930 (HS Code 54024900)" and change the description of import item Sl. No. 5 from "Masterbatch (organic compound) HS Code 29420090)" to "Polyethylene Masterbatch (HSC 32049000/32061900/32041190) (HS Code 32049000)" in respect of above said Adv. Authorisation in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the description in import and export items as applied for. All the other terms and conditions and quantity of input outputs will remain unchanged as earlier decided by NC in its meeting No. 12/AM16 dated 25.06.2015, Case No.50/42/87-ALC1/2014. RA concern may take necessary action subject to compliance of other usual conditions.	

(91)

Case No. 382	M/s. Royal Touch Fablon (P) Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/327/AM-16 /DES-V
RA. F.No. 02/24/040/00115/AM15	
Fixation of norms in respect of Advance Authorization No. 0210205857 dated 05.06.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm have requested on 08.01.2016 for change the description of import item Sl. No. 4 from "Synthetic filament yarn (HS Code 54024900)" to "PP Multi Filament Yarn / PP fibrillated Yarn (HSC 54024900/54026930 (HS Code 54024900)" and change the description of import item Sl. No. 5 from "Masterbatch (organic compound) HS Code 29420090)" to "Polyethylene Masterbatch (HSC 32049000/32061900/32041190) (HS Code 32049000)" in respect of above said Adv. Authorisation in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the description in import and export items as applied for. All the other terms and conditions and quantity of input outputs will remain unchanged as earlier decided by NC in its meeting No. 12/AM16 dated 25.06.2015, Case No.50/42/87-ALC1/2014. RA concern may take necessary action subject to compliance of other usual conditions.	

(92)

Case No. 383	M/s. Dhruv Global Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/00027/AM-16 /DES-V
RA. F.No. 05/25/039/00021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510393516 dated 11.03.2015	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm have furnished their reply on 20.02.2016 and same has been sent to DC(MSME) and TC Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.	

(93)

Case No. 384	M/s. William Goodacre & Sons India Pvt. Ltd.
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NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/50/101/AM-11 /DES-V
RA. F.No. 10/24/040/00025/AM11	
Fixation of norms in respect of Advance Authorization No. 1010039361 dated 07.07.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that deficiency letter issued by DIPP on 20.11.2015 to the firm. NC decided to wait for their reply.	
The case stands deferred for re-listing on 31.03.2016.	
(94)	
Case No. 385	M/s.Deco Textile , Bangalore
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/280/AM-16 /DES-V
RA. F.No. 07/24/040/00117/AM14	
Fixation of norms in respect of Advance Authorization No. 0710097027 dated 24.07.2013	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the letter has been issued on 20.01.2016 to RA Bangalore to furnish the application of the firm and also factual report of the case. The reply is not received from RA, Bangalore. NC decided to wait for their reply.	
The case stands deferred for re-listing on 31.03.2016.	
(95)	
Case No. 386	M/s.Aditya Birla Nuvo Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/50/00034/AM-15 /DES-V
RA. F.No. 02/24/040/00228/AM15	
Fixation of norms in respect of Advance Authorization No. 0210205622 dated 09.03.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for enhancement in quantity of inputs in this case and the deficiency letter issued by TC Mumbai on 09.10.2015 to the firm and also given reminder on 23.11.2015 but the reply of the firm is not received so far. NC decided to wait for their reply.	
The case stands deferred for re-listing on 31.03.2016.	
(96)	
Case No. 387	M/s.Shahi Exports Pvt. Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/317/AM-16 /DES-V
RA. F.No. 05/28/039/00003/AM15	
Fixation of norms for export product "Ladies Top made of 100% Polyester Dyed & Printed Fabric GSM81 Style No. No 504123 in respect of Annual Advance Authorization No. 0510387813 dated 30.05.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms for export product "Ladies Top made of 100% Polyester Dyed & Printed Fabric GSM 81 Style No. No 504123, (Consumption 1.42 Sqm). Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case on CAD basis as applied for by the firm.	
GSM should match in import and export.	
RA concern may take necessary action subject to compliance of other usual conditions.	
(97)	
Case No. 388	M/s.Orient Craft Ltd.

NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/307/AM-16 /DES-V
RA. F.No. 05/27/039/032/AM15	
Fixation of norms for the export product "Curtain (Panel) made out of 100% Linen woven fabric, GSM 260 +/-10%)" in respect of Annual Advance Authorization No. 0510379237 dated 12.02.2014	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request for fixation of norms for export product "Curtain (Panel) made out of 100% Linen woven fabric, GSM 260 +/-10%)". Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case on CAD basis as applied for by the firm. GSM should match in import and export. RA concern may take necessary action subject to compliance of other usual conditions.	

(98)

Case No. 389	M/s.Orient Craft Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/312/AM-16 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.	

(99)

Case No. 390	M/s.Orient Craft Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/314/AM-16 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016	

(100)

Case No. 391	M/s.Precise Seamless Apparels Pvt. Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/050/00335/AM-16 /DES-V
RA. F.No. 05/24/040/00488/AM16	
refixation of norms in respect of Advance Authorization No. 0510397243 dated 08.01.2016	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details given in this case. Accordingly, committee after deliberations decided to re-fix the norms of the above said authorisation on repeat basis of Adv. Authorisation No.0510392983 dated 23.01.2015 ratified by NC in its meeting No.21/AM16 dated 08.01.2015 (Case No.219). The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.	

(101)

Case No. 392	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/050/00359/AM-16 /DES-V
RA. F.No. 05/24/040/00429/AM16	
Fixation of norms in respect of Advance Authorization No. 0510396492 dated 02.12.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went	

through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the norms in respect of Advance Authorisation issued in this case by allowing 100 gram inputs Per piece on net content of the export product.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(102)

Case No. 393	M/s. Orient Craft Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/321/AM-16 /DES-V
RA. F.No. 05/27/039/026/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392939 dated 20.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.	

(103)

Case No. 394	M/s. Orient Craft Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/308/AM-16 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.	

(104)

Case No. 395	M/s. Orient Craft Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/310/AM-16 /DES-V
RA. F.No. 05/27/039/025/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.	

(105)

Case No. 396	M/s. Orient Craft Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/311/AM-16 /DES-V
RA. F.No. 05/27/039/025/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.	

(106)

Case No. 397	M/s. Orient Craft Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/318/AM-16 /DES-V
RA. F.No. 05/27/039/021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided	

to wait for their comments. The case stands deferred for re-listing on 31.03.2016.

(107)

Case No. 398	M/s. Orient Craft Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/322/AM-16 /DES-V
RA. F.No. 05/27/039/025/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.	

(108)

Case No. 399	M/s. Orient Craft Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/323/AM-16 /DES-V
RA. F.No. 05/27/039/026/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392939 dated 20.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.	

(109)

Case No. 400	M/s. Orient Craft Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/324/AM-16 /DES-V
RA. F.No. 05/27/039/00022/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.	

(110)

Case No. 401	M/s. Orient Craft Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/313/AM-16 /DES-V
RA. F.No. 05/27/039/00022/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.	

(111)

Case No. 402	M/s. Orient Craft Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/320/AM-16 /DES-V
RA. F.No. 05/27/039/00021/AM15	
Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015	
Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.	

(112)

Case No. 403	M/s. Orient Craft Ltd.
NC Meeting No. 30/AM-16 dt 25.02.2016	File No.01/84/171/309/AM-16 /DES-V

RA. F.No. 05/27/039/00025/AM16

Fixation of norms in respect of Annual Advance Authorization No. 0510392939 dated 20.01.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 31.03.2016.

